

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 195/2001

New Delhi this the 25th day of January, 2001.

(2)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

P.D.Sharma S/O J.D.sharma,  
R/O 1690 Delhi Administration Flats,  
Gulabi Bagh, Delhi-110007. ... Applicant

( By Shri S.S.Arya, Advocate )

-versus-

Government of National Capital Territory  
of Delhi through Registrar,  
Co-operative Societies,  
Government of National Capital Territory  
of Delhi, Parliament Street,  
New Delhi. ... Respondent

O R D E R (ORAL)

Shri S.A.T.Rizvi, Member (A):

Applicant is aggrieved by order dated 10.5.2000 (Annexure A-I) whereby his pay has been stepped down from Rs.3050/- to Rs.2975/-. The applicant has made a representation on 23.10.2000 which has been disposed of by the respondents by their letter dated 13.11.2000. The learned counsel appearing for the applicant has drawn our attention to the aforesaid letter of 13.11.2000 and to the enclosure dated 29.12.1999 to the said letter which explains the manner in which the pay of the applicant had been fixed. We find, after a perusal of the same, that the explanation offered has not made a reference to the precise rule relied upon by the respondents in reducing the pay of the applicant from Rs.3050/- to Rs.2975/-. The aforesaid letter of 13.11.2000 is <sup>in</sup> <sub>to</sub>

Ar

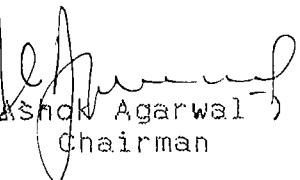
which the aforesaid enclosure of 29.12.1999 has been forwarded also does not disclose any reason for the reduction in the pay of the applicant. (3)

2. In the circumstances, we find that though the respondents have disposed of the representation filed by the applicant, the respondents have not disposed of the same with a reasoned and speaking order.

3. In the circumstances, we find that the ends of justice would be met if the OA is disposed of at this stage itself with a direction to the respondents to review the matter and pass a speaking and reasoned order making a proper reference to the specific rule relied upon by them in reducing the pay of the applicant as indicated above. This be done as expeditiously as possible and in any event within a period of one month from the date of receipt of a copy of this order. It is clarified that the applicant will be at liberty to approach this Tribunal again if the order now to be passed by the respondents in terms of these directions is found to be adverse to him.

4. The OA is accordingly disposed of. Registry will send a copy of the OA to the respondent with this order.

  
( S. A. T. Rizvi )  
Member (A)

  
( Ashok Agarwal )  
Chairman

/as/